

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 15/RP/2022 in
Petition No. 644/TT/2020**

Subject	:	Petition for review of order dated 18.2.2022 in Petition No. 644/TT/2020.
Date of Hearing	:	24.6.2022
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Ajmer Vidyut Vitran Nigam Limited and 14 Others
Parties present	:	Shri Anand K. Ganesan, Advocate, PGCIL Ms. Swapna Seshadri, Advocate, PGCIL Shri Jai Dhanani, Advocate, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Review Petitioner made the following submissions:
 - a. Review of order dated 18.2.2022 in Petition No. 644/TT/2020 is sought whereby the Commission determined tariff from COD to 31.3.2019 in respect of Singrauli-Allahabad 400 kV S/C Line along with associated bays at both ends including 1X50 MVAR Line Reactor at Allahabad end under Northern Region System Strengthening Scheme-XXX (NRSS-XXX) in Northern Region.
 - b. Disallowance of time over-run of 212 days not condoned resulted in disallowance of IDC and IEDC of ₹6.18 crore. The Commission observed that having applied for CEA clearance on 28.3.2019, the Petitioner's submissions that there were subsequent RoW issues during 6.5.2019 to 26.10.2019 is unacceptable. All the supporting documents and chronology of events with regard to RoW issues were placed in the main petition. However, the Commission vide order dated 18.2.2022 split the period affected by RoW issues and disallowed the time over-run.
 - c. No finding has been given by the Commission on the aspect of O&M Expenses for single circuit line of 214.851 km though submissions of the



Review Petitioner with regard to the same were recorded at para 51 of the order dated 18.2.2022 in Petition No. 644/TT/2020.

- d. Disallowance of time over-run of 212 days, which resulted in disallowance IDC and IEDC of ₹6.18 crore, and no findings in respect of O&M Expenses for single circuit line of 214.851 km in order dated 18.2.2022 are errors apparent on record which need to be corrected.

3. After hearing the learned counsel for the Review Petitioner, the Commission admitted the Review Petition and directed to issue notice to the Respondents.

4. The Commission directed the Review Petitioner to submit on affidavit (a) the details and copies of the communications with the contractor, if any on affidavit, with reference to collapse of towers as well as details of the wind speeds (from Govt. sources) which caused collapse of towers and whether other towers were also affected by such winds and (b) CEA Energization Certificate after installation of the collapsed tower by 7.7.2022.

5. The Commission directed the Review Petitioner to serve copy of the Review Petition on the Respondents by 7.7.2022. The Respondents are directed to file their reply by 21.7.2022 with advance copy to the Review Petitioner, who may file its rejoinder, if any, by 28.7.2022. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

6. The Review Petition shall be listed for final hearing in due course for which a separate notice shall be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

